



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 350/01414/2016

Date of order : 8.3.2017

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member

Biswanath Deyati,
Son of Late Ajit Kr. Deyati,
Aged about 36 years,
By Occupation – Unemployed,
Residing at Village – Amta (Haritala),
P.O. – Amta, District – Howrah, 711 401.

.. Applicant

- V E R S U S -

1. Union of India,
Service through the Secretary,
Ministry of Telecommunications,
Sanchar Bhawan,
20, Ashoka Road,
New Delhi – 100 001.
2. The Chairman & Managing Director,
Bharat Sanchar Nigam Ltd.,
Sanchar Bhawan,
20, Ashoka Road,
New Delhi – 100 001.
3. The Chief General Manager,
Bharat Sanchar Nigam Limited,
West Bengal Circle,
1, Council House Street,
2nd Floor,
Kolkata – 700 001.
4. The General Manager Telecom,
Bharat Sanchar Nigam Limited,
Cal SSA,
8, Red Cross Place,
CTO Building,
Kolkata – 700 001.
5. SDET,
Bharat Sanchar Nigam Limited,
Bagnan Sub-Division, Bagnan,
Howrah – 711 303.

.. Respondents

For the Applicant : Ms. T. Maity, Proxy Counsel

For the Respondents : Mr. R. Mukherjee, Counsel

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O R D E R (Oral)

Heard Ms. T. Maity, Ld. Proxy Counsel for the applicant and Mr. R. Mukherjee, Ld. Counsel for the respondents.

2. This O.A. has been filed under Section 19 of the Administrative Tribunal Act, 1985 seeking the following reliefs:-

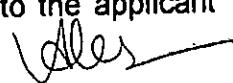
"(a) An order do issue directing the respondents to grant an appointment on compassionate ground in favour of the applicant at an early date.

(b) Pass such further order / orders and/or direction/directions as your Lordships may deem and proper."

3. The Ld. Counsel for the applicant submitted that the father of the applicant died in harness on 24.6.2009. Thereafter the applicant preferred a representation seeking appointment on compassionate ground on 27.8.2010. An enquiry was conducted and an enquiry report was submitted recommending the case of the applicant for compassionate appointment on 3.11.2010. On 15.6.2015 the applicant was supplied with a proforma which he duly filled up and submitted before the authority concerned. The said proforma was duly forwarded to the higher authorities with a recommendation to consider his case, but till then the applicant has not received any response.

4. Ld. Counsel for the applicant submitted that the applicant will be more or less satisfied if a specific time frame is granted to the respondent No. 3 to consider and dispose of the said representation.

5. Therefore, without waiting for the reply we think it appropriate to dispose of this O.A. by directing the respondent No. 3 to act upon the pending proforma submitted on 6.6.2015 and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order and communicate the reasoned order to the applicant



and if he is found entitled to the benefits then expeditious steps may be taken within a further period of three months from the date of such consideration to extend those benefits to the applicant.

6. A copy of this order along with paper book be transmitted to the respondent No. 3 by speed post for which Ms. T. Maity undertakes to deposit necessary cost within a period of 7 days.

7. With the aforesaid observation and direction, the O.A. is disposed of.

No costs.

8. It is made clear that I have not expressed any opinion on the merits of the case. All points are kept open for consideration by the respondent No. 3.

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9. A free copy of this order be handed over to Mr. R. Mukherjee, Ld.

Counsel for the respondents.

(A.K. Patnaik)
Judicial Member

SP